

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M K HANJURA

Civil Appeal No(s). 7525/2012

VED PRAKASH Appellant(s)

VERSUS

PHOOL CHAND & ORS. Respondent(s)

(with interim relief and office report)

Date : 27/03/2015 This appeal was called on for hearing today.

For Appellant(s)

Mr. Sanjay Kumar Tyagi, Adv.
Mr. Mrinmay B., Adv.

For Respondent(s)

Ms. Neeru Vaid, Adv.
Ms. Shalini Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Office Report indicates that although by Order d
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07.11.2014 of this Court four weeks time, as last chance, was given to the learned counsel for the appellant to file an application for substitution to bring on record the legal representatives of the deceased respondent no.2 , yet he has not done the needful so far. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders.

Signature Not Verified

List thereafter.

Digitally signed by
Madhu Grover
Date: 2015.04.01
12:39:42 CEST

(M K HANJURA)

Reason:

Registrar

PS